

16
**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

C.P. No. 174/140(5)/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2017**

Name of the Company: Saibaba Surfactants Pvt Ltd. & Ors.
V/s.
Kamalkumar S. Jain & Anr.

Section of the Companies Act: Section 140(5) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NATASHA SUTARIA	ADV.	RESPONDENT NO. 1.	Natasha
2.	MONAAL DAVAWALA	ADVOCATE	RESPONDENT NO. 3	Monaal
3.	Arjun R. Sheth	Advocate & Solicitor	Petitioner	K.R. Parekh
4.	Hitesh Buch	PCS	"	
5.	Krina R. Parekh	Advocate	"	

ORDER

Learned Advocate Mr. Arjun Sheth with Learned PCS Mr. Hitesh Buch with Learned Advocate Ms. Krina Parekh present for Petitioner. Learned Advocate Ms. Natasha Sutaria present for Respondent no. 1. Learned Advocate Mr. Monaal Davawala present for Respondent no. 3. None present for other Respondent.

Petitioner wants to file rejoinder to the reply of R-1 and 3. Petitioner shall file rejoinder within two weeks serving copy in advance to other side.

Amended petition filed.

List the matter on 16.01.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 30th day of November, 2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**